

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of September 2024 (2.9.2024 to 6.9.2024)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
5.9.2024 Thursday At 10.30 AM Miscellaneous Petitions	1.	89/MP/2024	POSOCO	Petition for approval of additional Human Resource (HR) Requirement of NLDC and RLDCs for the control period 2024-29 under Regulation 24 (9) of Central Electricity Regulatory Commission (RLDC Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019
	2.	224/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1175 MW Wind Power projects (Tranche-XVI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines dated 26.07.2023 of the Ministry of Power, Government of India as amended from time to time.
	3.	268/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Wind Solar Hybrid Power Projects (Tranche-VIII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
	4.	255/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1500 MW Solar Power Projects (Tranche XIII) connected to theatre-State Transmissions System (ISTS) and selected through competitive bidding process as per the guidelines dated of the Ministry of Power, Government of India as amended from time to time.
	5.	274/AT/2024	SJVNL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 1500 MW ISTS-connected Solar PV Power Projects (Solar-1) Anywhere in India under Tariff-Based Competitive Bidding.
	6.	222/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1500 MW Wind-Solar Hybrid Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a Competitive Bidding Process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.
	7.	88/AT/2024	NTPC	Petition under section 63 of the electricity act, 2003 for adoption of tariff of 1500 mw solar power projects connected to the inter-state transmission system (ISTS) and selected through competitive bidding process as per the guidelines dated 28.07.2023 of the ministry of power, government of India as amended from time to time and interpreted and modified by the central government vide subsequent communication/notifications.
	8.	168/TL/2024	KPS2TL	Application under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for the grant of a separate transmission licence to POWERGRID KPS2 Transmission System Limited for "Inter connection of RE developer's Dedicated Transmission Line at Khavda Pooling station-2 (KPS-2)" under "Regulated Tariff Mechanism" (RTM) mode".
	9.	229/TL/2024	NERESXVI	Application under Sections 14, 15 and 79(1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking grant of transmission licence to NERES XVI Power Transmission Limited.

10.	372/MP/2022 alongwith I.A.No.71/2024	SESPL	Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant Of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited along with return of construction phase bank guarantee(Interlocutory application for interim reliefs) (Re- hearing).
11.	346/MP/2020 alongwith I.A.No.24/2024	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions (Interlocutory application for directions) (Re-hearing).
12.	227/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards (Re-hearing).

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Legal)
4.9.2024